



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 3rd April, 2019

SRO 257 - In supersession of SRO 205 dated the 18th of March, 2019 and in exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri Mohd. Hanif Malik (KAS) Additional District Development Commissioner Kishtwar to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within territorial jurisdiction of District Kishtwar.

The Government further in exercise of the powers conferred by sub-section (2) of section 10 of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Kishtwar and shall have all the powers of District Magistrate under the said Code.

By Order of the Government of Jammu and Kashmir.

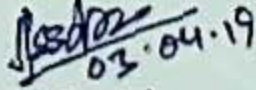
Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No LD(P)2007/Kishtwar

Dated - 3 - 04 - 2019

Copy to the :-

1. Commissioner/ Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate, Kishtwar. This is with reference to his letter No. 2084-85/DM/K dated 26.03 2019.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Ashish Gupta)
Deputy Legal Remembrancer,
Department of Law, Justice & Parliamentary Affairs